

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) NO. 581 OF 2019

In the matter of:

Hari Singh Thakur Appellant

Vs

Universal Enterprises Respondent

Mr. Yogendra Kumar, Advocate for the appellant.

ORDER

10.01.2020- Let notice be issued to Respondents through speed post. Requisites alongwith process fee, if not filed, be filed by 14.1.2020. If the appellant provides the email address of Respondent, let notice be also issued through email. Notice is also issued to Resolution Professional. Resolution Professional is directed to be present on the next date personally or through counsel. Let the appeal be fixed for **28.1.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/bm